

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.15 - IA(Plan)/31(AHM)2024  
In  
C.P.(IB)/247(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Zep Infratech Ltd. Through RP Nimai Gautam Shah  
V/s  
Star Line Leasing Limited

.....Applicant

.....Respondent

**Order delivered on: 16/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Priyank Dave, Proxy Advocate for Mr. Jaimin Dave,  
Advocate

For the Respondent

:

**ORDER**  
**(Hybrid Mode)**

**IA(Plan)/31(AHM)2024**

Learned proxy counsel appears for the applicant and requests for adjournment which is allowed.

Re-list for further consideration on 23.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**